

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 7913/2017

(Arising out of impugned final judgment and order dated 07-06-2016 in CRLA No. 881/2010 passed by the High Court of Judicature at Allahabad)

ASHUTOSH KUMAR @ ASHU

Petitioner(s)

VERSUS

STATE OF U.P. THR. SECRETARY

Respondent(s)

(With IA No.97960/2017-CONDONATION OF DELAY IN FILING, IA No.97963/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97962/2017-CONDONATION OF DELAY IN REFILING)

Date : 15-01-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Harish Pandey, AOR
Mr. Manish Kumar, Adv.

For Respondent(s)

Mr. S. R. Singh, Sr. Adv.
Mr. Ankur Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by four weeks in order to enable the respondent to file counter affidavit, as prayed for in the letter circulated.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER